

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

MR. CHAIRMAN: Now we shall take up Private Members' Business.

Shri M. M. A. Khan.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SECOND REPORT

SHRI M. M. A. KHAN (Etah): I beg to move:

"That this House do agree with the Second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th June, 1980."

MR. CHAIRMAN: The question is:

"That this House do agree with the Second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th June, 1980."

The motion was adopted.

15.29 hrs.

RESOLUTION RE. CENTRE-STATE RELATIONSHIP—Contd.

MR CHAIRMAN. The House will now take up further discussion of the following Resolution moved by Shri-mati Suseela Gopalan on 1st February, 1980:—

"This House is of the opinion that a reappraisal of the existing Centre-State relations with a view to give more financial powers and greater autonomy for the States in consonance with the true concept of federalism is necessary and in this context calls upon the Central Government to immediately convene a Conference of Chief Ministers along with representatives of recognised political parties."

Shri C. T. Dhandapani.

SHRI C. T. DHANDAPANI (Pollachi): This question has of course its own meaning and I want to explain the object of this resolution and one would need more time for this.

15.30 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

The hon. Mover of the Bill has taken some pains to bring out the idea of federalism to the notice of the entire nation. I congratulate her. But at the same time I have my own suspicion. The communist parties, left and right, have raised the bogey of state autonomy but they were those who opposed the very same idea on previous occasions. That is why I have my suspicions. In recent times, the Governments of Kerala and the Government of West Bengal are trying to focus attention, not on allocation of funds or sharing of powers between the Centre and the States but they are bent on attacking the Central Government.

DMK is the only party which initiated this idea long ago. That was the main reason why our leader Doctor Kalaignar had initiated the move by appointing the Rajamannar Committee consisting of economists and others high in judiciary. Dr. Rajamannar was the chairman of the Committee; Dr. A. Lakshmanaswami Mudaliar and Justice Chandra Reddi were members of that Committee. The object of the Committee was to enquire into Centre-State relations, to examine the existing provisions of the Constitution, to suggest measures for augmenting the resources of the state for securing the utmost autonomy of the state in executive, legislative and judicial branches "without prejudice to the integrity of the country as a whole". That Committee gave a report in 1971. That report was considered by a committee set up by the DMK Party itself and then the report was brought before the State legislative assembly. The state government published a white paper asking for the